

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 223 OF 2015**  
**APPEAL NO. 225 OF 2015**  
**APPEAL NO. 237 OF 2015 & IA NO. 165 OF 2016**  
**APPEAL NO. 237 OF 2016 & IA NO. 513 OF 2016**  
**APPEAL NO. 315 OF 2016**  
**APPEAL NO. 12 OF 2017**

**Dated: 26<sup>th</sup> March, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Reliance Infrastructure Ltd.**

**.... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.  
Mr. Manpreet Lamba  
Ms. Priyal Modi  
Ms. Sylona Mohapatra  
Mr. Nikhil Pandev *for AEML/Impleading Applicant*

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Ms. StutiKrishn for R-1 (in all appeals)

Mr. M.Y. Deshmukh  
Ms. Manjeet Kirpal for R-7  
(in A.No.223 of 2015)

Mr. Raghav Malhotra for R-7  
(in A.No.237 of 2015)

**ORDER**

The impleading applicant, i.e. Adani Electricity Mumbai Limited seeks to file an application today for substitution in place of the Appellant (Reliance Infrastructure Ltd.) since license for the entire business and

shareholders is transferred to the substituting applicant (Adani Electricity Mumbai Limited).

The impleading applicant is permitted to file the application today.

Objections, if any, on the application may be filed by 2.4.2019.

List these matters for hearing on **02.04.2019**.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*tpd/kt*